

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W. P. (PIL) No.2347 of 2012**

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 Bar Association, Jharkhand High Court .... .... **Petitioner**

**Versus**

The State of Jharkhand & Ors. .... .... **Respondents**

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**CORAM: HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

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 For the Petitioner : None

For the Respondents : None

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**Oral Order**  
**57/Dated : 22.04.2021**

None has appeared on behalf of the parties in view of the call of the State Bar Council as it has been decided not to appear in the matter for one week due to acute surge in Covid-19 Virus.

However, we have directed the Chief Secretary of the State, the Principal Secretary, Finance Department, the Principal Secretary, Higher Education as well as the Secretary, Building Construction of the State of Jharkhand to remain present on all the dates of hearing vide order dated 25.02.2021 but taking into consideration the fact that Officers concerned are engaged in dealing with the situation emerged due to surge in Pandemic Covid-19, therefore, this Court deems it fit and proper to keep the order dated 25.02.2021 in abeyance for the present so far as it relates to appearance of the Officers concerned.

Accordingly, list this case on 06.05.2021.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**